

**IN THE INCOME TAX APPELLATE TRIBUNAL  
BANGALORE BENCHES "C", BANGALORE**

**Before Shri George George K, JM & Ms.Padmavathy S, AM**

ITA No.1103/Bang/2019 : Asst.Year 2014-2015

Sri.C.Krishna Reddy No.9, Bannerghatta Main Road Arekera Bangalore - 560 076. <b>PAN : ADKPK5550A.</b>	v.	The Principal Commissioner of Income-tax-3 Bangalore.
(Appellant)		(Respondent)

Appellant by : Sri.Ravishankar, Advocate

Respondent by : Smt.Priyadarshini Besaganni, Addl.CIT-DR

<b>Date of Hearing : 24.02.2022</b>	<b>Date of Pronouncement : 24.02.2022</b>
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**ORDER**

**Per George George K, JM**

This appeal at the instance of the assessee is directed against Pr.CIT's order dated 15.03.2019. The relevant assessment year is 2014-2015.

2. At the time of hearing before us, the learned AR placed a letter dated 24.02.2022 and prayed for withdrawal of this appeal. The learned Departmental Representative did not have any serious objection for withdrawing the appeal by the assessee. In view of the above letter of the assessee, we permit the assessee to withdraw its appeal.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on this 24<sup>th</sup> day of February, 2022.

**Sd/-  
(Padmavathy S)  
ACCOUNTANT MEMBER**

**Sd/-  
(George George K)  
JUDICIAL MEMBER**

Bangalore; Dated : 24<sup>th</sup> February, 2022.  
Devadas G\*

Copy to :

1. The Appellant.
2. The Respondent.
3. The Pr.CIT-4, Bangalore.
4. The Addl.CIT Range-4(3), Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore